

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

**ORIGINAL APPLICATION NO. 291/653/2019
with
MISC. APPLICATION NO. 291/423/2020**

DATE OF ORDER: 05.10.2020

CORAM

**HON'BLE MR. DINESH SHARMA, ADMINISTRATIVE MEMBER
HON'BLE MRS. HINA P. SHAH, JUDICIAL MEMBER**

Jaideep Kulshreshtha S/o late Shri K.C. Kulshreshtha aged about 50 years, R/o 158, Parshvanath Nagar, Opp. Airport Jaipur-302029 (Raj.), presently working as Survey Assistant in the office of Surveyor General of India posted in Jaipur, Rajasthan – Mob. 9414324232 (Group 'C' post)

...Applicant

Shri Amit Mathur, counsel for applicant (through Video Conference.

VERSUS

1. The Union of India through its Secretary, Ministry of Science & Technology, (Department of Science & Technology), Technology Bhawan, New Mehrauli Road, New Delhi – 110016.
2. The Surveyor General of India, Survey of India Post Box No. 37, Hathi Barkala Estate, Dehradun-248001.
3. The Additional Surveyor General, Survey of India, Western Region, Great Arc Bhawan-1, Sector-10, Vidhyadhar Nagar, Jaipur-302039 (Raj.).

...Respondents

Shri Anand Sharma, counsel for respondents (through Video Conference.

ORDER (Oral)**Per: Hina P. Shah, Judicial Member**

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 with a prayer that the order dated 26.12.2018 (Annexure A/1) be quashed and set aside and that the respondents be directed to give 2nd financial upgradation under the MACP Scheme to him from 01.01.2019.

2. The respondents, after issue of notices, have filed Misc. Application No. 291/423/2020 dated 20.08.2020 stating therein that the case of the applicant has been reconsidered and orders for grant of the said benefit has been issued vide Surveyor General's letter No. C-497/1902-MACP (Rajasthan GDC) dated 30.01.2020 (Annexure-MA-R/1). Further, the same has been communicated vide letter R.O. No. 04/37-G-9 dated 10.02.2020 (Annexure MA-R/2) by respondent No. 3. Therefore, the respondents have prayed that present Misc. Application be allowed and the copies of letters dated 30.01.2020 (Annexure-MA-R/1) and 10.02.2020 (Annexure MA-R/2) be taken on record.

3. In view of the aforesaid developments, as per letters dated 30.01.2020 and 10.02.2020, the relief prayed for by the applicant in the present Original Application does not survive as also agreed by the learned counsel for the applicant.

4. In view of the above, Misc. Application No. 291/423/2020 is allowed. Copies of letters dated 30.01.2020 and 10.02.2020 are taken on record.

5. Accordingly, Original Application is dismissed as infructuous.

**(HINA P. SHAH)
JUDICIAL MEMBER**

**(DINESH SHARMA)
ADMINISTRATIVE MEMBER**

Kumawat